

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1222
ANSWERED ON:07.03.2002
RAIL FRACTURES
RAGHUNATH JHA

Will the Minister of RAILWAYS be pleased to state:

- (a) whether CAG asked for details of rail fracture from all the Zonal Railways but only 3 zones have provided the information that can be seen from page 276 of their Report 9 of 1999;
- (b) if so, the reasons for the six zonal railways not furnishing the details;
- (c) whether Sikri Committee urged in 1978 the Railway Board to take effective steps to detect the defective rails and to remove the same to check accidents;
- (d) whether rail fracture/welded fractures have been responsible for a large number of railway accidents; and
- (e) if so, the steps taken to ensure that the Railways do not purchase defective rails and they insert a warranty clause in the agreement to purchase rails wherever from it may be?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIST
RAILWAYS (SHRI O. RAJAGOPAL)

(a) & (b) CAG in report No.9 of 1999 has indicated that 3 Zonal Railways gave information about detention of trains on account of rail fractures and 6 Railways did not give this information.
Such data is not being maintained on Railways.

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise. Clause in respect of free replacement of defective rail dispatches, exists in the contracts.